

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (insolvency) No. 295 of 2021

IN THE MATTER OF:

M/s Sardar Ji Di Hatti Departmental Store Pvt. Ltd. ...Appellant

Versus

Sunil Kumar Agrawal (Resolution Professional) ...Respondent

Present: -

For Appellant: Mr. Saandeep Thukral and Mr. Gurjit Singh, Advocates

For Respondent: Mr. Manoj Kumar Garh, Advocate.

Mr. Sunil Kumar Agrawal (RP)

O R D E R
(Virtual Mode)

08.04.2021 Heard Learned Counsel for the Appellant.

Learned Counsel for the Respondent is present. He is directed to file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal 'For Admission (After Notice)' on **5th May, 2021**.

Till then, the Adjudicating Authority is directed to not to pass any order on the Resolution Plan which is adopted by the Committee of Creditors till next date.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./